

ACT No. XXII OF 1938.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 24th September, 1938.)

An Act further to amend the Indian Aircraft Act, 1934.

XXII of 1934.

WHEREAS it is expedient further to amend the Indian Aircraft Act, 1934, for the purpose hereinafter appearing; It is hereby enacted as follows:—

1. This Act may be called the Indian Aircraft (Amendment) Act, 1938. Short title.

XXII of 1934.

2. After section 8A of the Indian Aircraft Act, 1934 (hereinafter referred to as the said Act), the following section shall be inserted, namely:—

Insertion of new section 8B in Act XXII of 1934.

8B. (1) If the Central Government is satisfied that India or any part thereof is visited by or threatened with an outbreak of any dangerous epidemic disease, and that the ordinary provisions of the law for the time being in force are insufficient for the prevention of danger arising to the public health through the introduction or spread of the disease by the agency of aircraft, the Central Government may take such measures as it deems necessary to prevent such danger. Emergency powers for protecting the public health.

(2) In any such case the Central Government may, without prejudice to the powers conferred by section 8A, by notification in the official Gazette, make such temporary rules with respect to aircraft and persons travelling or things carried therein and aerodromes as it deems necessary in the circumstances.

(3) Notwithstanding anything contained in section 14, the power to make rules under subsection (2) shall not be subject to the condition of the rules being made after previous

Act has been applied to British Beluchistan, Notification No. 309-F, d/- 15-12-38, Gaz. of 1938, Pt. I., p. 2041.

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publication, but such rules shall not remain in force for more than three months from the date of notification:

Provided that the Central Government may by special order continue them in force for a further period or periods of not more than three months in all."

Amendment of
section 10,
Act XXII of
1934.

3. In section 10 of the said Act, for the words, figure and letter "or section 8A" the words, figures and letters "section 8A or section 8B" shall be substituted.